

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH: NEW DELHI
Company Appeal (AT) (Ins) No. 558 of 2021**

In the matter of:

Nalin Virji Shah

....Appellant

Vs.

Satish Sadashiv Rane & Anr.

...Respondents

Present

**For Appellant: Mr. Sagar Bansal and Mr. Jayesh Nishar Vashi ,
Advocates.**

**For Respondents: Ms. Priyanka Zaveri, Mr. Anuj Mirdha and Mr. Anshu
Bhanot, Advocates for R-1.
Ms. Sudha Pravin Navanadar and Ms. Anjali Sharma,
Advocates for IRP R-2.
Mr. Inderjeet Singh, Intervenor for Canara Bank.
Mr. Jaitegan Singh Khurana, Intervenor for Shah
Kingdom Co-operative Housing Society Ltd.**

**ORDER
(Through Virtual Mode)**

24.09.2021: Ld. Counsel for the Respondent No. 2 (IRP) submits that the parties have settled the matter and IRP has already filed the Application under Section 12-A of the IBC for withdrawal of the Petition before the Adjudicating Authority on 23.09.2021.

It is submitted that this Tribunal while admitting the Appeal, passed the interim order that constitution of CoC be put on hold.

As the parties have filed the Application for withdrawal of the Petition, therefore, the interim protection may be extended till decision of the aforesaid Application filed under Section 12-A of the IBC.

We have considered the submissions. Interim protection is extended till decision of the aforesaid Application filed under Section 12-A of the IBC pending before the Adjudicating Authority.

At this juncture, Ld. Counsel for the Appellant seeks permission to withdraw this Appeal. We permitted to withdraw the Appeal.

Thus, the Appeal is dismissed as withdrawn. However, no order as to costs.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sr/gc